

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 546/MP/2020**

- Subject : Petition for approval under Section 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of Petitioner No.1 in favour of Petitioner No.2/Security Trustee pursuant to the Facility Agreement executed between Petitioner No.1, IndusInd Bank Limited/Lender's Agent and the Lenders read along with the Deed of Adherence to the Facility Agreement dated 16.1.2020 executed by and amongst the L&T Infrastructure Finance Company Limited (in its capacity as the Lender), the Lenders' Agent and the Petitioner No.1 along with other security creating documents, by way of mortgage/hypothecation/assignment on project assets for benefit of lenders, and for their subsequent transferees, assignees, novatees thereof and any refinancing lenders to the Project, for development, construction and operation of the independent transmission project for "WRSS-21 (Part-B)-Transmission System strengthening for relieving overloadings observed in Gujarat Intra-State system due to RE injections in Bhuj-PS".
- Date of Hearing : 19.3.2021
- Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member  
Shri P. S. Mhaske, Member (ex-officio)
- Petitioners : 1. Lakadia-Vadodara Transmission Project Limited (LVTPL)  
2. Catalyst Trusteeship Limited
- Respondents : Adani Green Energy (MP) Limited and 2 Ors.
- Parties Present : Shri Aditya K Singh, Advocate, LVTPL  
Ms. Anukriti Jain, Advocate, LVTPL

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned counsel for the Petitioners submitted that subsequent to filing of the present Petition, an additional lender has agreed to finance the Project of the Petitioner No.1. Accordingly, learned counsel sought permission to file an amended Petition so as to include the same in the amended Petition. Learned counsel requested to list the matter in the month of April, 2021. The permission was granted by the Commission. The Petitioner was directed to file the amended Petition by 31.3.2021.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Legal)**